

Before the National Green Tribunal
Eastern Zone Bench at Kolkata

O.A. No. 166 /2025 /EZ

In the matter of :

S.D. Lodha

..... Applicant

versus

State of Arunachal Pradesh & Ors.

.... Respondents

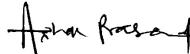
INDEX

Sl. No.	Particulars	Page(s)
1.	Affidavit	1 to 13
2.	Annexure -I	14 to 16
3.	Annexure -II	17 to 21
4.	Annexure -III	22 to 24
5.	Annexure -IV	25 to 27
6.	Annexure -V	28

Date : 10.03.2026

Place : Kolkata

Through



(Ashok Prasad, Advocate)

Counsel for the State of A.P.

Mobile : 9883069404

Email Id. ashokadvhc@gmail.com

Before the Hon'ble National Green Tribunal
Eastern Zone, Kolkata
Original Application No. 166 of 2025

IN THE MATTER OF :

S.D.Loda Applicant

Vrs

State of Arunachal Pradesh and
Ors.... Respondents



CONSOLIDATED AFFIDAVIT ON BEHALF OF THE
STATE RESPONDENTS

(Respondent Nos. 1,2,3,4, & 6)

Filed through Respondent No. 2 – Department of
Environment, Forest and Climate Change, Government of
Arunachal Pradesh

I, Shri Mori Riba, S/o Tamo Riba, aged about 59 years,
presently serving as DFO, Banderdewa Forest Division,
Banderdewa in the Department of Environment, Forest and
Climate Change, Government of Arunachal Pradesh, having
my office at Banderdewa do hereby solemnly affirm and
state as follows:

1. That I am the authorised officer of Respondent No. 2 and competent to swear this affidavit on behalf of the State Respondents. 2 to 4 & 6. I am acquainted with the facts and records of the present case.

2. That the present Consolidated Affidavit is being filed in continuation to my earlier affidavit filed on 2nd January 2026 and on behalf of the State Respondents, including the Department of Environment, Forest and Climate Change, the District Administration of Papum Pare District and the Public Works Department (PWD), Government of Arunachal Pradesh, in response to the Original Application 166/2025 filed by the Applicant.

3. That the averments made in the Original Application are denied in toto except those specifically admitted herein. The Applicant has presented the matter in a selective and exaggerated manner without appreciating the factual and legal position.

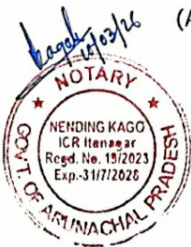
4. That it is respectfully submitted that Drupong Reserved Forest, falling under Banderdewa Forest Division was notified vide Notification No. FOR 223/71 dated 16.08.1978 for an area of 420.75 Sq.Km (**Enclosed as Annexure- I**)



5. That the said notification lists various areas as excluded from the Reserved Forest for the purpose like Jhum, Villages, Cultivation etc. In absence of cadastral survey and settlement of land in the state of Arunachal Pradesh, the Reserved Forest boundary or the excluded area are not demarcated on ground.

6. That the present application primarily concerns the construction of a double lane road connecting Donyi Polo Airport at Hollongi with Naharlagun Railway Station via Sonajuli and Drupang, which is an important infrastructure project undertaken by the State Government to improve connectivity within the State. The OA also mentions about two more roads ie. Kukurjan (Hollongi) to Magoni Area and Magoring Road.

7. That the two roads i.e. Kukurjan (Hollongi) to Magoni Area is very old and existing Village connecting road. Now this road is abandoned. However, FIR has been lodged with OC, P.S Balijan against the road construction vide FIR NO. BJN/05/2020 31-32 dtd 09/05/2025. (**Annexure - 1**). The other road i.e, Magoring Road is a village connectivity road from NH 415 to Magoring Villages. This is a very old existing Road connecting the Magoring village with NH 415. However, offence report has been drawn against the villagers vide offence report No. HG/02 of 2020 dtd 02/11/2020. (**Annexure- 2**)



8. That the project in question i.e. construction of a double lane road connecting Donyi Polo Airport at Hollongi with Naharlagun Railway Station via Sonajuli and Drupang forms part of a major infrastructure initiative intended to strengthen connectivity between the State's primary air and rail transport hubs.

9. That the project has been conceived in furtherance of national infrastructure initiatives including PM-DevINE and the PM Gati-Shakti framework, aimed at bridging development gaps in the North-Eastern Region.

10. That the project seeks to facilitate:

- improved transportation connectivity
- access to healthcare and education
- development of tourism and trade
- overall socio-economic development of the

region.

11. That the road is particularly significant for the State of Arunachal Pradesh since Donyi Polo Airport at Hollongi and Naharlagun Railway Station constitute the principal gateways connecting the State with the rest of the country.



12. That it is respectfully submitted that a portion of the alignment of the said road project passes through Drupang Reserved Forest, notified under Government Notification dated 16.08.1978.

13. That consequently, diversion of forest land is required under the provisions of the Forest (Conservation) Act, 1980, now Van Sanrakshan Evam Samvardhan Adhiniyam (VSESA) 1980 and the applicable rules framed thereunder.

14. That upon identification of the said requirement, the executing agency initiated the process for seeking forest clearance in accordance with the prescribed procedure.

15. That the executing department, namely the Public Works Department, initiated a forest diversion proposal for approximately 28.28 hectares of forest land falling within Drupang Reserved Forest. (**Annexure- D**)

16. That the diversion proposal has been processed through the statutory scrutiny mechanism of the Forest Department.

17. That the proposal includes provision for Compensatory Afforestation over 56.56 hectares of land, and payment of statutory Compensatory levies.



18. That the State Government has recommended the proposal and forwarded the same to the Ministry of Environment, Forest and Climate Change for consideration by the competent authority.

19. That the proposal is presently under consideration at the appropriate level of the Central Government.

20. That it is submitted that substantial progress had already been achieved in the project prior to the filing of the present application.

21. That, pursuant to the directions issued by this Hon'ble Tribunal, construction activities have been kept in abeyance, and the State authorities are fully complying with the directions issued by this Hon'ble Tribunal.

22. That immediately upon the issues raised in the present proceedings coming to the notice of the State Government, the matter was examined in coordination with all concerned departments.

23. That the District Administration of Papum Pare District has undertaken field verification and submitted reports assessing the ground situation.

24. That the Forest Department has also examined the status of the diversion proposal and ensured that the statutory process under the applicable forest laws is being duly followed.



25. That the State Respondents remain fully committed to ensuring compliance with all environmental safeguards and statutory requirements

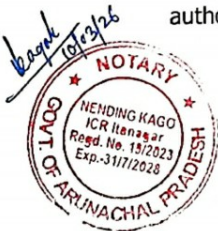
26. That it is respectfully submitted that the State Government remains committed to the protection of forests and the environment in accordance with constitutional and statutory mandates.

27. That at the same time, the project in question serves a critical public purpose by providing essential connectivity between the State's major transport nodes.

28. That Completion of the project will significantly improve mobility for residents of the region and facilitate access to essential services including healthcare, education and emergency transport.

29. That the State Respondents undertake to strictly comply with all statutory conditions and safeguards that may be imposed while granting forest clearance for the project.

30. That the State Government shall also ensure implementation of compensatory afforestation and other mitigation measures as per the directions of the competent authority.



31. That the Respondents further undertake to comply with any additional directions that may be issued by this Hon'ble Tribunal in the interest of environmental protection and sustainable development.

32. That without prejudice to the rights and contentions of the State Respondents, it is respectfully submitted that the diversion proposal has already been processed and is under consideration before the competent authority.

33. That the State Respondents remain committed to ensuring compliance with applicable environmental laws.

34. That it is submitted that the State Respondents, particularly the Forest Department, have been consistently discharging their statutory responsibilities for protection and management of forest areas including Drupang Reserved Forest, and any violations are dealt with strictly in accordance with law.

35. That the Respondent No.2 further submits that the allegations made by the Applicant that the authorities have remained passive spectators are incorrect and misleading, inasmuch as enforcement measures including detection of offences, issuance of offence reports, and initiation of legal proceedings before the competent court have already been undertaken by the forest department.



36. That the State Respondents further submit that forest areas falling within the jurisdiction of the Banderdewa Forest Division are regularly monitored by field staff and any illegal activities including unauthorised earth cutting, encroachment or road construction are dealt with as per the provisions of the relevant forest law.

37. That it is therefore submitted that the allegations made in the Original Application that the authorities have failed to take action are not borne out by records.

38. That without prejudice to the submissions made above, the Respondent No.2 respectfully submits that the State Government remains fully committed to the protection of forest areas and prevention of illegal earth cutting and encroachment activities within the Drupang Reserved Forest and other forest areas of the State.

39. That the Respondent No.2 further submits that the directions issued by the District Administration of Papum Pare District regulating unauthorized earth cutting are being strictly implemented and necessary coordination is being maintained between the District Administration, Police authorities and the Forest Department for effective enforcement. The order issued by the Deputy Commissioner, Papumpare is enclosed as **Annexure - 5**).



40. That the Divisional Forest Officer, Banderdewa Forest Division, has already taken steps to detect and report offences relating to illegal activities within the reserved forest area and to deal with in accordance with law.

41. That it is respectfully submitted that the Forest Department has also directed its field staff to intensify regular patrolling, monitoring and inspection of vulnerable forest areas so as to prevent illegal excavation, encroachment or unauthorized road construction.

42. That over the years, portions mainly on the peripheral areas of drupong Reserved Forests have come under habitations. As per the recent Remote sensing based assessment approximately 187 Sq Km of land within the Drupong Reserved Forests and its fringe areas are under habitation. Copy of the map showing the habitation area is enclosed as **Annexure- VI**

43. That the Banderdewa Forest Division presently manages a forest area of approximately 1955 Sq.Km despite various operational constraints like limited frontline staff, is maintaining surveillance in the vulnerable pockets.

44. That it is respectfully submitted that for coordination action in long-settled habitation areas involving civil administration and district authorities and the Government has formed a Joint Task Force under the Chairmanship of Chief Conservator of Forests, Western Arunachal Circle, Banderdewa.



45. That intensified patrolling, periodic inspections, regular monitoring at different levels and prevention of fresh encroachments are being undertaken as a priority measure.

46. That the answering Respondent reiterates its commitment to comply with all directions issued by this Hon'ble Tribunal and to take all possible measures for protection and conservation of forest land in accordance with law.

47. That the statements made herein are true and correct to the best of my knowledge and belief and based on official records and field assessments, and nothing material has been concealed there from.

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Take on record the present Consolidated Affidavit filed on behalf of the State Respondents;
- b) Take note of the steps undertaken by the State Government for obtaining statutory approvals and implementing environmental safeguards;
- c) Pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

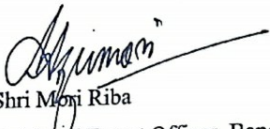


VERIFICATION

I, Shri Mori Riba, S/o Tamo Riba, Aged about 59 years, DFO, Banderdewa, do hereby verify that the contents of paragraphs 1 to 46 the above affidavit are true and correct to the best of my knowledge and belief and based on official records.

Verified at Banderdewa on this 16th day of March, 2026.

DEPONENT


Name : Shri Mori Riba
Designation : Divisional Forest Officer, Banderdewa

Solemnly affirmed and signed before me on this 10th Day March, at Banderdewa.




10.03.26
Nending Kago
Notary
ICR Itanagar-10000

The Arunachal Pradesh Extraordinary Gazette, July, 28, 1979

The 16th August 1978

No. FOR. 223/71 — In exercise the powers conferred by Section 17 of the Assam Forest Regulation 1891 (VII of 1891) read with section 3 of the North East Frontier Agency (Construction of references to State Government) Regulation 1965 (No. 4 of 1965) as adopted and modified by the North Eastern Areas (Re-organization) (Arunachal Pradesh) adoption of Laws Order 1972, the Lt. Governor, Arunachal Pradesh is hereby pleased to declare that the land described in the Schedule hereto annexed shall be Reserved Forest from the date of publication of this Notification.

SCHEDULE

District : Subansiri District (Arunachal Pradesh)

Name of
Forest : Drupong Reserved Forests.

Area : 420.75 sq.km (Approx.)

Boundary of Drupong Reserve Forests

- North-East :— From the junction of Papum river and Poma river along the right bank of Poma river to a point where the foot path from Bolo and Beche village joins, i.e., joins at a height point of 245 (i.e. the starting point of Southern boundary of Itanagar Reserved Forests). From this i.e. the confluence of an unknown tributary along its upstream to a height point of 613 — Thence an artificial line South-East wards approx. 5 km till it meets the source of Chimpu nallah thence along the left bank of Chimpu nallah till it meets the junction of Senkhi nallah with Pachin river, at a height point of 210. Thence along the left bank of Pachin nallah to its junction with Dikrong river thence along the left bank of Dikrong river upto a point where the Inner line boundary starts, thence along the Inner line upto a point near Tarajuli Range Forest office.
- South-West :— Thence along the Inner line towards South-West to Ramghat (Simna), where it cross Boro river thence along the right bank of Boro river to the starting point of North-East boundary.

Note :— 1. The following areas are excluded from the Reserved Forest.

- (a) Jhum land required for Jotay, Tabung, Naharlagun and Lekhi villages. The entire flat land demarcated in the map approx. 0.78 Sq. Km.

(b) The entire flat land from Jotay will in the West upto the boundary of reserve in the East- demarcated in the map approx. 6.5 Sq. Km.

(c) Homestead and cultivation areas in the remaining villages including flat land for W.R. cultivation approx. 8.65 Sq. Km.

(d) The temporary capital of Naharlagun approx. 2 Sq. Km.

(e) Lekhi village 0.7 Sq. Km. And Nirjuli 0.75 Sq. Km.

(f) 5/1 Central Public Works Division, Civil Division Headquarter of Divisional Forest Officer, Headquarter of Conservator of Forest, Western Circle, Police Training Centre, Banderdewa and Industrial area approx. 25 hect.

(g) Sonajuli Agriculture farm 2.75 Sq. Km.

(h) The Chakma settlement area which starts from Chengmara to Magoni river- I.e. flat land between Inner Line and foothills excluding existing plantation area demarcated, approx. Area 14 Sq. Km.

(i) Balijan village, Balijan Circle Headquarters approx. 1.5 Sq. Km.

(j) Tabung village 0.9 Sq. Km., Lenka village, 0.45 Sq.Km. (demarcated).

1. The indigeneous inhabitants of the above mentioned villages will have the following rights:-

i. Rights:-

- a) To use roads and path for men or cattle existing or that may be made within the said Reserved Forests.
- b) To use water of water resources.
- c) To graze their cattle, except in forest negotiation and plantation area.
- d) To cut or use timber and other forest produces for their domestic use only on valid authority.

2. Privilege:-

- i. To hunt wild animals and birds within the limits of Wild Life Protection Act, 1972.

E.S. Thangam,
Secretary (Forests),
Government of Arunachal Pradesh,
Itanagar.

Annexure - II



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
BALIJAN FOREST RANGE
(BALIJAN)

Date: 29/05/2024

Memo No. BUNO/2024/10-33

To: The Officer-in-Charge (OC),
Police Station, Balijan,
Papen Dare, Arunachal Pradesh

Sub: F.I.R

Sir/Madam,

With subject mentioned above, the undersigned hereby lodge a complaint against unknown individuals for illegal destruction of Forest Plantation (teak and other tree species) at Magoni area by illegal earth cutting (Road construction) and clearance of the vegetation in the plain part of plantation area which had considerable amount of trees like Teak and other forest tree species. Earlier also, the attempt of illegal earth cutting in the same area was stopped by the forest department. The illegal destruction of the plantation has undermined the efforts of the department for conserving Forest and fragile ecology of the district as a whole.

I would like to inform that the plantation was initiated during the year 2022-23 by the Balijan Forest Range under Banderdewa Forest Division as a part of the department's efforts to conserve and protect the forest ecosystem.

I would also like to inform that the Magoni area falls under Drupong Reserve Forest which is a notified Forest protected area and no individual has the right to occupy or carry out activities within its boundaries.

Therefore, I request that strict action be taken against the miscreants under the relevant sections of the law, including but not limited to the Indian Forest Act, 1927, The Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972.

This is for favour of your kind needful action please.

Enclosed:

- 1. Photograph of the damaged plantation area

Your's Faithfully,

(B. Tarang) R.F.O.
Range Forest Officer
Balijan Forest Range
Balijan (A.P.)

Copy to:

- 1. Divisional Forest Officer, Banderdewa Forest Division for Information
- 2. Office copy

Attested

Kayak 10/05/24
Nending Kago
Notary
ICR Manager-10/17



Received by
[Signature]
29/05/24

(B. Tarang) R.F.O.
Range Forest Officer
Balijan Forest Range
Balijan (A.P.)



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
BALIJAN FOREST RANGE
BALIJAN

Memo No. BUN/08/2020-21

Date: 22/02/2020

To,
The Divisional Forest Officer
Banderdewa Forest Division
Banderdewa

Sub: Action taken Report

Ref: 1. NGT order Letter NO: 166/2025/EZ (S.D. Lodha Vs State of Arunachal Pradesh).

Sir,

In view of reference to the letter No. cited above (copy enclosed) It is to inform you the following Action Taken Reports by the Forest Department against three unauthorized road construction in DRF:

Sl No	Unauthorized road construction in DRF	ATR by Forest Department
a.	New road from Kukurjan (Hollong) to Magoni area	F.I.R lodged by Balijan RFO vide memo no. BUN/05/2020/31-32 dated 09/05/2020 (enclosed)
b.	Existing Road from NH-415 to Magoning (Magoning)	O/R drawn vide O/R no: H/G/02 of 2020 dated: 02/11/2020 (enclosed)
c.	Construction of double lane road between Donyi Polo Airport, Itanagar and Naharlagun Railway station via Sonajuli and Drupang inside Drupang Reserve Forest	O/R drawn by Drupang RFO, Tarajuli

This is for the information and necessary action.

Yours Faithfully,

(B. Tarung R. COO)
Range Forest Officer
Balijan Forest Range
Balijan (A.P.)

Enclor: (As stated above)

Annexure-11/No. 41/21
12/3/21



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
BANDERDEWA FOREST DIVISION::BANDERDEWA

No SUB/38/2018/COALS/663-64

Did. 10/3/2021

To,

The Chief Judicial Magistrate
Yupia, Papum Pare,
Arunachal Pradesh.

Sub:- Forwarding of Offence Report pertaining to Baitjan Circle.

Sir,

Please find enclosed herewith a copy of offence report received from the Range Forest Officer, Dafflagarh Forest Range bearing offence No.HG/02 of 2020 dtd 02-11-2020 for your information and dispose off of the case at an early date.

Encls:-As mentioned above

Yours faithfully,

Divisional Forest Officer
Banderdewa Forest Division
Banderdewa Forest Division
Banderdewa (Ar.)

Copy to:-

1. The RFO, Dafflagarh Forest Range for information.

Divisional Forest Officer
Banderdewa Forest Division
Banderdewa

Annexure - D

F. D. Form No. 33

DEPARTMENT OF ENVIRONMENT AND FORESTS,
ARUNACHAL PRADESH.

(APPENDIX - X)

APPLICATION FOR ISSUE OF PROCESS.

From,

The Officer - in-Charge,
Dallagharh Forest Range,
Balijan.

To,

The Chief Judicial Magistrate,
Yupia,
Dist. - Papumpare, (A. P.).

Date. 02/11/2020.

No. DG/08/2020/350

Sir,

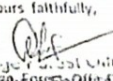
Whereas the marginally noted persons have committed accompanying

1. Sh. Nguri Kyokam
2. Sh. Tari Loma &
- 10 Others.

Offence report of this station, and whereas the facts can be proved by the evidence of the witnesses named therein.

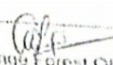
I have the honor to request that the court will issue process against the accused and trial the case under such sections of Indian Penal Code, or of the Section 25 (a), (d) & (f) of Assam Forest Regulation Act 1891 or both, as it may deem applicable.

Yours faithfully,


Range Forest Officer
Dallagharh Forest Range
Balijan (A.P.)
Dallagharh Forest Range.

Forwarded through the Deputy Conservator of Forest, Incharge Banderewa Forest Division.

Signature


Range Forest Officer
Dallagharh Forest Range
Balijan (A.P.)

Annexure - II R/No. 41/21
12/3/21



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
BANDERDEWA FOREST DIVISION: BANDERDEWA

No SUB/38/2018/COUS/663-64

Did. 10/3/2021

To,

The Chief Judicial Magistrate
Yupia, Papuni Pare,
Arunachal Pradesh.

Sub:-

Forwarding of Offence Report pertaining to Balljan Circle.

Sir,

Please find enclosed herewith a copy of offence report received from the Range Forest Officer, Dafflagarh Forest Range bearing offence No.HG/02 of 2020 did.02-11-2020 for your information and dispose off of the case at an early date.

Encl:-As mentioned above

Yours faithfully,

Divisional Forest Officer
Banderdewa Forest Division
Banderdewa
Banderdewa (Ar.)

Copy to:-

- 1. The RFO, Dafflagarh Forest Range for information.

Divisional Forest Officer
Banderdewa Forest Division
Banderdewa

Attested

10/03/21
Nending Kago
Notary
ICR Itanagar-19/21



Forest Department, Arunachal Pradesh

BANDERDEWA FOREST DIVISION.

OFFENCE REPORT No. HG/02 of 2020 Dated. 07/11/2020.

DAFFLAGHARIH FOREST RANGE, BALIJAN.

NATURE OF OFFENCE.

Encroachment and illegal establishment of Magoring villages at Upper Hollongi within Proposed Reserved Forest under Banderdewa Forest Division.

Date and hour of detection :- 31/10/2020 at 09.00 A.M.

Place of occurrence :- On the left hand side of Hollongi - Itanagar N.H-415 at Upper Hollongi.

By whom detected :- Beat Forest Officer & Staffs of Forest Beat Office, Hollongi.

REFERENCE TO SECTIONS 25 (a), (d) & (f) OF THE ASSAM FOREST REGULATION ACT 1891 AND INDIAN PENAL CODE.

(To be filled by the Divisional Forest Officer)

NAMES OF ACCUSED

Name	Father's Name	Village	Thana	District
1. Sh. Nguri Kyokam	Chairman, Magoring Area Development Committee.	Upper Hollongi	Balijan	Papumpare.
2. .. Tath Loma & 10 Others	General secretary, --- DO ---			

NAMES OF WITNESSES.

1. Sh. B. Tarang, Dy. R.F.O.	Beat Forest Office, Hollongi.	Hollongi.	Balijan.	Papumpare.
2. .. Yowa Takum, fgd.				
3. .. Doli Tatar, fgd.				
4. .. B. Many, F/W.				

Attested

[Signature]
Nending Kago
Notary
ICR Itanagar-19/12/20

STATEMENT OF THE ACCUSED

They have submitted the documents related to the villages viz. Details of State code, District code, Village code, village name etc. against each village, Check list for easy reference and Details of Eco-friendly Forest management Committee etc.

Attested

Kagah
10/03/23
Nending Kago
Notary
ICR Itanagar-19/23



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ASSISTANT ENGINEER
NAHARLAGUN SUB-DIVISION NO.1 :: AP. PWD.
NAHARLAGUN-791110

Amesure - IV

No. NSD-1/W-10 /2024-25/157

Dated Naharlagun, 9 Aug 2024

To,

The Divisional Forest Officer,
Banderdewa Forest Division,
Banderdewa.

Sub: Re-Submission of proposal for seeking Forest Clearance.

Sir,

The proposal for diversion of 28.28 Ha. forest land for construction of double lane road to provide air connectivity from Donyi-polo airport, Itanagar to Naharlagun Railway Station via Sonajuli and Durpang, in 5 (five) sets, alongwith all required documents are enclosed herewith for obtaining forest clearance from the competent authority.

This is for your kind consideration and approval of the competent authority please.

Yours Faithfully

Assistant Engineer
Naharlagun Sub-Division No.1,
PWD: Naharlagun, A.P.

Encl:- As stated above.



GOVERNMENT OF ARUNACHAL PRADESH

6

OFFICE OF THE EXECUTIVE ENGINEER
NAHARLAGUN DIVISION PWD: AP: NAHARLAGUN



**PROPOSAL FOR SEEKING
FOREST CLEARANCE**

Proposal for Diversion of 28.28 Ha forest land for Construction of Double lane road to provide air connectivity between Donyi Polo Airport, Itanagar and Naharlagun Railway Station via Sonajuli and Durpang (0.00 to 34.09 Km)

PUBLIC WORKS DEPARTMENT, ARUNACHAL PRADESH
NAHARLAGUN - 791110



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS
WESTERN ARUNACHAL CIRCLE::BANDERDEWA

Annexure 1

1

No.WAC/FCC/120/2024 3196-98

Dated, the 28th Aug/2024.

To,

The Addl. Principal Chief Conservator of Forests (Cons) & Nodal Officer (FCA),
Govt. of Arunachal Pradesh,
Itanagar.

Sub:- Diversion of 28.28 ha forest land for construction of double lane road between Donyi Polo Airport Itanagar and Railway Station Naharlagun via Sonajuli and Drupong.

Sir,

This is to enclose herewith proposal for diversion of 28.28 ha forest land for construction of double lane road between Donyi Polo Airport Itanagar and Railway Station Naharlagun via Sonajuli and Drupong, as received from Divisional Forest Officer, Banderdewa Forest Division, Banderdewa vide letter No.SUB/57/2024/Tech/2015-17, dtd.23/08/2024.


The following documents are enclosed herewith.

1. Part-I dully filled in with all relevant documents, maps and certificates.
2. Part-II dully filled in with all required documents, maps and certificates.
3. Part-III dully filled by the undersigned.

This is for your information and necessary action please.

Yours faithfully,

Encl:- Project proposal in 3(Three) sets.


Chief Conservator of Forests
Western Arunachal Circle
Banderdewa

Copy to:-

1. The Divisional Forest Officer, Banderdewa Forest Division, Banderdewa for information.
2. The EE, Naharlagun Division, PWD, Naharlagun, Arunachal Pradesh for information.

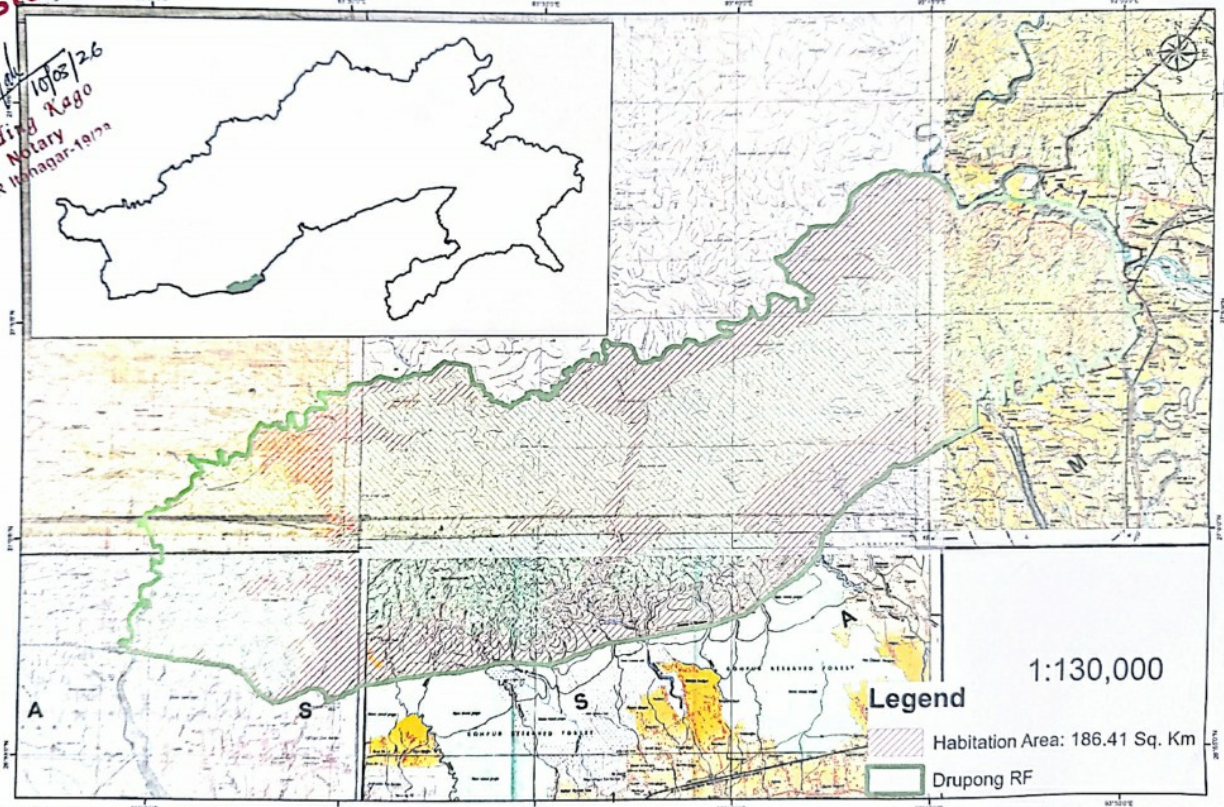
Chief Conserv
Western Aru
Bande



Attested

MAP SHOWING DRUPONG RESERVE FOREST, ARUNACHAL PRADESH

Kago
10/03/26
Nending Kago
Notary
ICR 100409-10/26



File No. FOR.76/CONS/2025 (Computer No. 273507)
Generated from eOffice by DEBENDRA DALAI, PCCF-NO(FCA)IDD, NODAL OFFICER (FCA), DEPARTMENT OF ENVIRONMENT AND FORESTS ON 10/03/2026 05:51 PM

